

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH BENGALURU**  
**(Through web-based video conferencing platform)**

**ITEM No.33**  
**C.A (CAA) No.32/BB/2023**

**IN THE MATTER OF:**

M/s. Shilpi Wire Rope Private Limited

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 08.09.2023**

**CORAM:**

**JUSTICE (RETD.)T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sachin Jhankal

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. The Ld. Counsel for the Petitioner is directed to file an affidavit in respect to no legal proceedings pending against the Petitioner Company under any other statute; CA Certificate for Equity Shareholders of the Applicant Company No.1 & 2 and Board Resolution for the consent of the Unsecured Creditors of the Transferee Company within 10 days.
3. List the case on **09.10.2023**.

**Sd/-**

**Sd/-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**T.KRISHNAVALLI**  
**MEMBER (JUDICIAL)**